

THE COMPANIES (CENTRAL GOVERNMENT'S)  
GENERAL RULES AND FORMS (FOURTH  
AMENDMENT) RULES, 1966

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW (SHRI C. R. PATTABHI  
RAMAN). Madam, I lay on the Table  
under sub-section (3) of section 642 of the  
Companies Act, 1956, a copy of the Minis-  
try of Law (Department of Company Aff-  
airs) Notification G.S.R. No. 1262, dated  
the 2nd August, 1966, publishing Compa-  
nies (Central Government's) General Rules  
and Forms (Fourth Amendment) Rules,  
1966. [Placed in Library. See No. LT-  
6958/66.]

THE FOOD CORPORATIONS (SEVENTH  
AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOOD, AGRICULTURE,  
COMMUNITY DEVELOPMENT AND  
COOPERATION (SHRI ANNASAHIB  
SHINDE): Madam, on behalf of Shri P  
Govinda Menon I lay on the Table a  
copy of the Ministry of Food, Agriculture,  
Community Development and Co-operation  
(Department of Food) Notification G.S.R.  
No. 1188, dated the 27th July, 1966, pub-  
lishing the Food Corporations (Seventh  
Amendment) Rules, 1966, under sub-sec-  
tion (3) of section 44 of the Food Corpora-  
tions Act, 1964 [Placed in Library. See  
No. LT-6847/66]

MINISTRY OF FOOD, AGRICULTURE, COM-  
MUNITY DEVELOPMENT AND CO-OPERATION  
(DEPARTMENT OF FOOD) NOTIFICATION

SHRI ANNASAHIB SHINDE: Sir, I  
also beg to lay on the Table a copy each  
of the following Notifications of the Minis-  
try of Food, Agriculture, Community Devel-  
opment and Co-operation (Department of  
Food):—

- (1) Notification G.S.R. No. 1288,  
dated the 10th August, 1966, pub-  
lishing an amendment to Govern-  
ment Notification G.S.R. No. 1842,  
dated the 24th December, 1964,  
under sub-section (1) of section  
12-A of the Essential Commodities  
Act, 1955. [Placed in Library.  
See No. LT-6957/66]

- (ii) Notification G.S.R. No. 1324,  
dated the 22nd August, 1966, pub-  
lishing the Gujarat Roller Mills  
Mixed Atta (Price Control) Order  
1966, under sub-section (6) of  
section 3 of the Essential Com-  
modities Act, 1955. [Placed in  
Library. See No. LT-6957/66.]

NOTIFICATION UNDER THE KERALA GOVERN-  
MENT LAND ASSIGNMENT ACT, 1960

THE DEPUTY MINISTER IN THE  
MINISTRY OF FOOD, AGRICULTURE,  
COMMUNITY DEVELOPMENT AND  
COOPERATION (SHRI S. D. MISRA).  
Madam, I lay on the Table a copy of Noti-  
fication S R O. No. 278/66, dated the 13th  
July, 1966, under sub-section (3) of sec-  
tion 7 of the Kerala Government Land  
Assignment Act, 1960, issued by the Gov-  
ernment of Kerala. [Placed in Library. See  
No. LT-6855/66.]

NOTIFICATION UNDER THE KERALA LAND  
CONSERVANCY ACT, 1957

SHRI S D MISRA. Sir, I also beg to  
lay on the Table a copy of Notification  
S R O No. 289/66, dated the 26th July,  
1966, under sub-section (2) of section 13  
of the Kerala Land Conservancy Act, 1957,  
issued by the Government of Kerala.  
[Placed in Library. See No. LT-6906/66]

FOURTH FIVE YEAR PLAN—A DRAFT OUT-  
LINE

THE DEPUTY MINISTER IN THE  
MINISTRY OF FINANCE (SHRI L. N.  
MISHRA). Madam, on behalf of Shri Asoka  
Mehta I lay on the Table a copy of the  
'Fourth Five-Year Plan—A Draft Outline'.  
[Placed in Library. See No. LT-6941/66]

ALLOCATION OF TIME RE THE  
APPROPRIATION (NO 3) BILL, 1966

THE DEPUTY CHAIRMAN: I have  
to inform Members that under rule 186(2)  
of the Rules of Procedure and Conduct of  
Business in the Rajya Sabha, the Chairman  
has allotted one hour for the completion of  
all stages involved in the consideration and  
return of the Appropriation (No. 3) Bill,

[The Deputy Chairman.]

1966, by the Rajya Sabha, including the consideration and passing of amendments, if any, to the Bill.

श्री राजनारायण (उत्तर प्रदेश) : माननीया एक निवेदन हमको इस सम्बन्ध में करना है ।

उपसभापति . किम सम्बन्ध में ?

श्री राजनारायण : निवेदन यह करना है कि जैसी कि पहले भी यहां सदन में चर्चा हो चुकी है, विनियोग विधेयक आ रहा है और आप स्वतः जानती होंगी कि राज्य सभा में विनियोग विधेयक पर एक घंटे में परित कर दिया जाए क्या इससे बढ़ कर कोई अनर्थ हो सकता है । यह डेमोक्रेसी है या डिक्टेटरशिप है या डेमोक्रेसी और डिक्टेटरशिप का मिक्सचर है ?

THE DEPUTY CHAIRMAN : I think the hon. Member knows that there is the Business Advisory Committee. Will you please take your seat ? This allotment of time is being made in all business and the Member knows how it is done. Therefore, either you take it up and inform the Business Advisory Committee and the Chairman that there should be more time or, otherwise, you will have to submit to the practice that has been going on up to now.

श्री राजनारायण : मेरा पाइन्ट आफ आर्डर है—नियमावली को जरा मंगाया जाए—नियमावली को हमने पढ़ा है । जो हमारी विधान सभा की प्रैक्टिस है, वही आपकी नियमावली में भी है । जब बिजनेस एडवाइजरी कमेटी समय निर्धारित कर लेती है तो वह एक प्रस्ताव के रूप में सदन में प्रस्तुत होता है । सदन के मेम्बर उस पर मुझाव दे सकते हैं । उसके बाद प्रस्ताव पुनः विचार करने के लिए बिजनेस एडवाइजरी कमेटी को भेजा जा सकता है । यह नियम है, यह लिखा हुआ है, उसको कृपा करके पढ़ लें । उस नियम के विरुद्ध बराबर यहां पर प्रथा चलाई जा रही है । जो नियम लिखा हुआ है उसके विरुद्ध प्रथा चलाई जाती है, यह मेरा एक वैधानिक प्रश्न है ।

SHRI BHUPESH GUPTA (West Bengal) : The position is that the Business Advisory Committee functions on behalf of the House and sends its recommendations. Normally we do not discuss it, because most of the parties are represented there.

SHRI A. D. MANI (Madhya Pradesh) : Not all the parties. Also this is such an important Bill as the Appropriation Bill.

SHRI BHUPESH GUPTA : I said, "most of the parties". I do not want to clash with you. I say most, not all. Therefore, there are people who are not also represented there. You may say in respect of those parties which are represented there that they are bound by its decision, because they had made the commitment. But there are the independents, there are others, there is the nominated category here too. All of them can raise this point. Even others can raise the point that this is subject to the approval of the House.

SHRI RAJENDRA PRATAP SINHA (Bihar) : Madam, . . .

THE DEPUTY CHAIRMAN : I do not want any further opinion on this issue.

SHRI A. D. MANI : It affects the rights of the House. My point is this. On the Appropriation Bill we get an opportunity of placing matters relating to various Ministries. The fact that the discussion on it is curtailed to one hour by the Business Advisory Committee cannot take away the privileges of other Members of the House. We are making a submission to you, and through you to the Chairman, that we should have more time to discuss the Appropriation Bill. You cannot curtail the privileges of those Members who want to say something about those Ministries.

SHRI M. GOVINDA REDDY (Mysore) : It is true that the Appropriation Bill requires more time than one hour. But the Business Advisory Committee in its wisdom has limited it to one hour, and that is placed before the House. Madam, when that was placed before the House, that was the proper time for any Member to get up and ask for more time. Now when the

House has approved of the programme placed before the House by the Business Advisory Committee, then it has to be taken.

**THE DEPUTY CHAIRMAN :** Now I must say that the Business Advisory Committee discusses all these issues and puts down the allocation of time. The Chairman uses his own discretion on it and then he announces a period of time in which the Bill must pass all the stages. Now the point was raised that everybody is not represented on the Business Advisory Committee. But all the main political parties are represented on the Business Advisory Committee.

**SHRI G. MURAHARI (Uttar Pradesh) :**  
But, Madam . . .

**THE DEPUTY CHAIRMAN :** Mr. Gaure Murahari, please let me finish. I want to say something.

Even so, more often than not, the Chair has used its own discretion and given more time to the subject, and I think the Members must realise that we do exercise our own discretion, and if the debate is going to be more useful than is expected and certain facts are coming out, the Chair uses its own discretion then, and we do give you more time.

And the other thing is this. When the announcement of the programme is made in this House, I think that is the time for those hon. Members, who want to speak on certain items on the order paper, to raise the issue. I think we can now go to the next business.

**SHRI G. MURAHARI :** We are only requesting you to extend the time.

**श्री राजनारायण :** माननीया, हम रिक्वेस्ट तो कर सकते हैं ।

**THE DEPUTY CHAIRMAN :** I do not have to remind you that this submission has been made earlier also and I have replied. Let us now go to the subject on the order paper.

**श्री राजनारायण :** हम जानते हैं . . .

**THE DEPUTY CHAIRMAN .** We must not take the time of the House in this fashion. If it so requires, the Chair will use its discretion, whoever is in the Chair at that time.

**श्री राजनारायण :** मेरा वैधानिक प्रश्न है । मैं आपसे रिक्वेस्ट करूंगा कि मेरे पाइन्ट आफ आर्डर पर खतिम दें । हमारा पाइन्ट आफ आर्डर है । हमारे रूल में बिजनेस एडवाइजरी कमेटी का जो प्रांसीजर दिया हुआ है उस प्रांसीजर के बिल्कुल उलटा यहां पर कार्यवाही का चलाया जाना क्या उस नियम को भंग करना नहीं है—यह मेरा स्पष्ट पाइन्ट आफ आर्डर है ।

**SHRI M. N. KAUL (Nominated) :**  
Madam, I wish that this matter may be clarified by you. It was raised before the Chairman once or twice and it has been raised again today, and I have no doubt that it will be repeatedly raised. Therefore it is essential that we should see what the rule says, and you will please enlighten the House whether in this particular case the rule has been followed. I am quite aware that you have referred to the current practice; I am not dealing with that. The point that has been raised now is that the current practice be modified and brought in accordance with the rule. That is the question. You may put it before the House for their consideration the definite point whether the current practice should be changed and brought in accordance with the rule. The rule says :

"As soon as may be after the report has been made to the Council, a motion may be moved by a member of the Committee designated by the Chairman of the Council . . ."—

What is the motion ?

" . . . that this Council agrees with the allocation of time proposed by the Committee in regard to such and such Bill".

Now the Members would like to know whether in this particular case this procedure was followed, whether some member was designated to move this motion, or not; I mean, let the fact be clear to the

[Shri M. N. Kaul.]

House, so that the whole thing proceeds methodically and this matter is settled once for all. I think in this matter the general sense of the House may be taken whether they wish to conform to the existing practice or they desire that the existing practice may be modified and brought in accordance with the rule, and to ascertain the desire of the House, a formal motion may be moved, and whatever amendments the Members have a right to move they may move in accordance with the rules. That is the demand and you may indicate it to the House.

THE DEPUTY CHAIRMAN : Now I want to answer this. There is a rule which is not in practice. There is such a thing as the letter of the law and there is such a thing as a convention or practice that we have established for so many years. We have not followed a set rule that we should bring a motion that this programme should be laid on the Table. We have not done that. We have followed the other practice of announcing the programme for the following week. That practice we have been following because we have found it satisfactory to all sections of the House and the Chair is also able to use his own discretion. If a formal motion is moved and adopted, then it will become very rigid and if it is laid down that the time is one hour, then it will be one hour and no more. The Chairman may not use his discretion. The Chairman cannot use his discretion on such occasions if it is in the form of a formal motion. Therefore I leave it to the sense of the House whether hon. Members want the rigid thing, whether the Chairman will stick to the minute and observe the time and strictly observe the letter of the law or whether you want the present practice to continue which has been working in a very satisfactory manner. I am in the hands of the House. If the House wants to decide that we should have a formal motion then this matter can go to the Chairman to be put right.

SHRI BHUPESH GUPTA : My suggestion to you is this, Madam. What you say is partly right. It is partly correct that once the House passes such a resolution then normally the Chair is bound by it. But the Chair can always ask the House to alter

that particular decision. That right vests in the Chair. I am making this submission in order to point out that even if a resolution is passed, the Chairman is not precluded from having it altered in that way by asking for the consent of the House. Now you said that the Chair is free to follow the convention or the rule. It is true and the convention has been followed. But it is also true that occasionally points have been raised for extension of time under the existing arrangement. Generally when there is an assurance of the Chair we do not pursue the matter. We always feel that if somebody has to raise a point or has to say something he can make his submission to the Chair when the matter is being debated. I am sure the Chair will take into consideration that submission. I mean it is a kind of half-way house arrangement, neither a formal motion nor a rule of thumb. You see, when somebody has a submission to make he makes that submission and we follow the convention trusting that the Chair will always exercise its discretion to the advantage of the debate for enlarging the rights and prerogatives and privileges of Members of Parliament and for extending them and not for abridging them.

THE DEPUTY CHAIRMAN : Mr. Bhupesh Gupta should be the last to complain. If there is a motion and if it is accepted, then all his speeches would have to be axed. Now I am in the hands of the House.

THE LEADER OF THE HOUSE (SHRI M. C. CHAGLA) : May I have a word ?

THE DEPUTY CHAIRMAN : Yes, the Leader of the House.

SHRI M. C. CHAGLA : Madam, my attention has been drawn by Mr. Kaul to the rules as they are. But as the hon. Member knows, this Business Advisory Committee has been functioning for a long time and in my opinion it has functioned very well. Let us see how this Committee functions. I think the representatives of most of the Parties are on this Committee.

AN HON. MEMBER : Not all.

SHRI M. C. CHAGLA : I say most of them are represented on this Committee and we generally give some thought to every matter that comes before the Committee. Where we realise the importance of a particular measure we take into consideration the different points of view that have to be placed before the House and we fix the time, bearing in mind the necessity for adjusting other Bills and other important matters.

Now, Madam Deputy Chairman, as pointed out by you, even so, the Chairman always uses his discretion to extend the time. If we bring in a formal resolution before the House then there will be long and acrimonious discussions and there will be more rigidity in the working out of the programme. Therefore, I would beg of the House to let this present practice continue. I do agree with Mr. Gupta that it is always possible and after formal announcement is made of what the Business Advisory Committee had decided it is open to the Chairman to extend and adjust the time in order to see that there is sufficient time for a particular item. When the Chair finds that the time is not sufficient I am sure it will exercise its discretion and extend the time. Therefore, I would appeal to the House not to interfere with or disturb the present practice.

DR. D. R. GADGIL (Nominated) : I would certainly suggest to the House that if the House has found the present practice much more convenient then it would be much better to explicitly say so and conform to that practice. You can modify the rule. Because it is extremely inconvenient to have an explicit rule like the one we have and then follow a different practice. Anybody can raise a point of order and a point of order always places the Chair in very great difficulty. I would have no objection if we all agree to a proper modification so that our practice and the rule may be in conformity with each other. The Leader of the House may well take a lead in this direction.

THE DEPUTY CHAIRMAN: I think we have had enough discussion on this. Now that . . .

SHRI B. K. P. SINHA (Bihar) : Madam,

. . .

THE DEPUTY CHAIRMAN : Mr. Sinha, we must also look at the clock and go back to the regular business for the day. We have reached some sort of an agreement on this and I am sure of that from the way I see the hon. Members speaking. I do not know if every one should express his opinion here now.

SHRI B. K. P. SINHA : I will not take long, Madam.

THE DEPUTY CHAIRMAN : What have you to say ?

SHRI B. K. P. SINHA : Madam, this is a very important issue, in my opinion. I do not think it is enough if you see the sense of the House on this particular matter. That is not the end of it. The matter does not end there. Excuse me, Madam, you talked about practice and convention. Conventions do not develop in a year or two. There was a Rules Committee which was constituted by the Chairman and I was a member of that Committee. There in that Committee we deliberated for more than three months and framed these rules. Afterwards these draft rules were placed before the House and formally adopted. And this took place only two years back. I do not know—and I would like anybody to enlighten me—if it is possible for a convention to develop in two years, a convention against the written text of the law. It is unfortunate that not only in this matter but also on the question of calling attention notice on the question of an issue of privilege, on all these important matters I find generally that the practice of the House deviates from the letter of the law and the spirit of the law. I remember that on the Rules Committee I was one of those who always pleaded for flexibility in the rules, but on every occasion I was out-voted by the majority who plumped for rigid rules. Now after those rigid rules are framed, to talk of flexibility, to talk of practice and conventions would be out of place and it does not look nice. What impression a foreigner will have if after going through the text of our rules he watches the proceedings here and finds that the proceedings are absolutely at variance with the rules ? That would not create a good or happy impression on the foreigner, in my opinion

SHRI ATAL BIHARI VAJPAYEE  
(Uttar Pradesh) : Why bother ?

SHRI RAJENDRA PRATAP SINHA :  
You don't bother about that.

SHRI B. K. P. SINHA : My hon. friend may not bother. Anybody is free to have his own views and I know my hon. Friend's views are flexible because they change from side to side. My views are not that flexible. In any case I might urge for your consideration, Madam, the point that was made by a most senior and respected Member of the House here, Dr. Gadgil. And I also feel that if this practice has worked well, then the decisions of the Business Advisory Committee should be accepted by the House. But then the point remains in such situation that you should modify the rule, modify the rule in respect of questions of privileges, modify the rule in respect of Calling Attention notice and modify the rule in this respect also.

Lastly I come to the merits of this issue. It is unfair that this House should get only one and a half hour over the Appropriation Bill.

AN HON. MEMBER : No, only one hour.

SHRI B. K. P. SINHA : Yes, only one hour. I would submit that an Appropriation Bill in the—other House is a matter of mere formality because there they pass the demands for grants. After the demands for grants are passed the same arguments would be repeated on the Appropriation measure. Therefore in the other House it is a matter of mere formality. But in this House since we do not discuss the demands it is a matter of substance. Often on the Appropriation Bill matters of great substance are likely to arise and they do arise. Therefore, on the merits I do feel that it would not be fair to allot one hour for such a measure.

श्री राजनारायण : माननीया एक मिनट ।

उपसभापति : अब आपको क्या बोलना है ?

श्री राजनारायण : जरा एक मिनट सुन लीजिए । मैंने सवाल उठाया है । मेरा निवेदन आपसे एक मिनट में यह है कि देखिए, यह सवाल हमने उठाया क्यों । यह जो हमारी नियमावली का ३०वां, ३१वां, ३२वां क्लॉज है, इन सबको पढ़ लिया जाए ।

उपसभापति : पढ़ा है, सारे सदस्यों ने पढ़ लिया है ।

श्री राजनारायण : मुझे सुन तो लें । जब आप बोलने लगती हैं तो मैं कैसे बोल पाऊंगा ।

उपसभापति : बोलिये, दो मिनट मिलेंगे ।

श्री राजनारायण : मेरा निवेदन यह है कि हमने किसी तकरीर में या अपने पाइन्ट्स आफ आर्डर में चेयर के डिस्क्रेशन पर कोई अटैक नहीं किया है । मैं समझता हूँ कि हमारा 'चेयर' अपना डिस्क्रेशन साधु परम्परा के साथ इस्तेमाल करता है, साधु परम्परा का मतलब सदन के सम्मानित सदस्यों के अधिकारों की सुरक्षा है । इसमें हमें कोई शक नहीं है । करेगा और कर रहा है । मगर हमारा जो सबसे बड़ा प्रश्न था, मैं यह समझ नहीं पा रहा हूँ कि अगर बिजनेस एडवाइजरी कमेटी से प्रस्ताव बन कर इस सदन में रखा जाए और इस सदन के कोई सम्मानित सदस्य उसमें कोई उचित संशोधन और सुधार की बात करें और फिर रिक्वेस्ट करें उसी कमेटी से कि आप फिर विचार करिये, तो इसमें अव्यवस्था क्यों और कैसे होगी, यह सवाल कैसे आ जायेगा कि चेयर हमारे सम्मानित सदस्यों के अधिकार के प्रश्न में डिस्क्रेशन नहीं करेगा । इसलिये हेल्दी ट्रेडीशन, स्वस्थ परम्परा संसद कर रहा है तो यही कर रहा है कि बिजनेस एडवाइजरी कमेटी में थोड़े-से लोग रहते हैं, वे विषय की गंभीरता और व्यापकता को कभी-कभी नजरअंदाज कर देते हैं मगर जब सदन में वह चीज आती है तो चूँकि उसमें हर पार्टी के लोग रहते हैं इसलिये उसमें वे अपना पाइन्ट रोज़ कर सकते हैं । इसमें लिख

दिया गया है कि आधा घंटा से अधिक, बिज़नेस एडवाइज़री कमेटी से जो प्रस्ताव लौटकर आये, उसमें सदन में विचार न हो, तो स्वस्थ परम्परा, माननीया, यही है कि बिज़नेस एडवाइज़री कमेटी जो समय बंटन करे उसका प्रस्ताव लाया जाये और अगर कोई सम्मानित सदस्य उसमें अच्छा सुझाव दें तो उसे पुनः बिज़नेस एडवाइज़री कमेटी में दिया जाये, बिज़नेस एडवाइज़री कमेटी उसमें विचार करके अपनी अंतिम मोहर लगा दे। इसी तरह की व्यवस्था इस नियम में भी है, इसमें परिवर्तन करके चलने से हमें कोई फायदा नहीं होनेवाला है। जो तर्क दिया जा रहा है कि चेयर डिस्केशन इस्तेमाल करता है तो चेयर डिस्केशन इस्तेमाल करेगा, यह प्रश्न कहा से आयेगा कि दोहरी बार यह बिज़नेस एडवाइज़री कमेटी से लौटेगा तो चेयर का डिस्केशन सदन के सम्मानित सदस्यों के अधिकार से विपरीत चला जायेगा ?

SHRI AKBAR ALI KHAN (Andhra Pradesh) : Because the House will approve.

(Interruptions)

श्री राजनारायण : जरा मुन लिया जाये। आज यहां तर्क उठाये जा रहे हैं. . .

उपसभापति : समाप्त कीजिये।

श्री राजनारायण. . . तर्क उठाये जा रहे हैं कि यह संसदीय अधिकार और परम्परा के बिल्कुल विरुद्ध है। यह क्या हम समझते हैं कि सदन के अभाव में 'चेयर' ही सदन है और सदन के अभाव में अध्यक्ष ही हमारा 'माउथ' है तो अध्यक्ष जो कुछ कहता है वह हम कहते हैं इसलिये अध्यक्ष का जो डिस्केशन इस्तेमाल होगा वह सदन का डिस्केशन माना जायेगा इसलिये सदन को इतनी डिस्केशनरी पावर दी जानी चाहिये कि जितनी उचित हो। यदि नहीं है तो नहीं मिले। न मालूम हम कितने कोटेशन जनरल के इति-

हास के दे सकेंगे जिसमें चेयर का अधिकार सर्वदा सन्निहित है। तो आप माननीया, इस प्रश्न पर यहां विवाद न करिये, इस प्रश्न पर आज सबके सामने वार्ने आ गई है, इसको चेयरमैन के मामले जाने दीजिये। चेयरमैन इस पर मोच-विचार करेंगे। आगे जो व्यवस्था होगी वह वादविवाद करके तय करेंगे।

(Several hon. Members stood up)

THE DEPUTY CHAIRMAN : No more on this.

Various opinions have been expressed, one the flexibility of the existing practice, the second the formal way of moving a motion and the third, amending the rules concerned that when a motion is made then again another motion will have to be made for increasing the time. Therefore all these views will go to the Chairman and let the Chairman take his own decision.

SHRI M. P. BHARGAVA (Uttar Pradesh) : If I may make one submission, the entire discussion on this point has been far from the facts. The Business Advisory Committee never considered what time should be allotted to the Appropriation Bill. I have got before me the business announced after the Business Advisory Committee meeting. This does not have the Appropriation Bill. The time for the Appropriation Bill has been fixed by the Chairman in his own discretion and it is up to him to allot more time in his own discretion. As far as the system of Business Advisory Committee is concerned, I fully support it and I am in agreement with Mr. Chagla because the Business Advisory Committee meets, it takes decisions, all those decisions are announced before the House and the House is in possession of the proceedings of the Business Advisory Committee and it is open for any Member to object at that time that the time allotted for a particular purpose by the Business Advisory Committee is not adequate. Since this procedure has not been gone through, the present discussion today has been far from the facts.

THE DEPUTY CHAIRMAN : Even if it is far, the views expressed in the House will be put before the Chairman and then you can elicit his opinion from him but for this particular Bill the Chairman has given this time.

## REFERENCES TO CALLING ATTENTION NOTICES

### (i) PRESS RELEASE ON SHRI KAMARAJ'S VISIT TO CZECHOSLOVAKIA

SHRI D. L. SEN GUPTA (West Bengal) : Madam Deputy Chairman, I gave a notice calling the attention of the External Affairs Ministry to make a statement on a matter of constitutional propriety and political importance of very great magnitude. Without meaning any disrespect to any individual I say that the Press Release Section of the External Affairs Ministry has issued a release dated August 3 Reference VEK : RCS. /1/18/-444/66 with the headline "Congress President in Czechoslovakia" and states therein whom Mr. Kamaraj met, in whose company he moved, who received him with what affection and what emotions overtook the Congress President, Mr. Kamaraj. My question is whether Mr. Kamaraj, the President of the Congress, is a very important person in the Civil List, whether this treatment was given to him as a Leader of the political party, the ruling party, or whether such a treatment is extended to all other party leaders including Members of Parliament when they go abroad.

SHRI ATAL BIHARI VAJPAYEE (Uttar Pradesh) : Madam, I am also a signatory to the call attention notice.

THE DEPUTY CHAIRMAN : But should all signatories speak today because the call attention is under consideration? Please be very brief.

SHRI ATAL BIHARI VAJPAYEE : I want to make only one point. The Congress President is a high dignitary and he is held in high respect. But the Government machinery should not have been used to publicise the activities and speeches of Mr. Kamaraj and it is for the External Affairs Ministry to explain why this has

been done. Madam, you should direct the Government to make a statement on this question.

SHRI NIREN GHOSH (West Bengal) : Madam . . .

THE DEPUTY CHAIRMAN . Are you a signatory ? Did you sign?

SHRI NIREN GHOSH : Yes; I did. My point is that the External Affairs Ministry should not give such indulgence or special facilities to any party, the Congress party, this party or any party. They should keep to official business and not utilise their money for giving publicity to special individuals to whichever party they may belong.

### (ii) REHABILITATION OF THE RESIDENTS OF JAMUNA BAZAR, DELHI

SHRI B. K. GAIKWAD (Maharashtra) : Madam Deputy Chairman, I had given a calling attention notice three days back regarding the people living on the banks of the Jamuna river whose huts had been washed away. Madam their position is very pitiable and deplorable and some steps will have to be taken to give them relief. That locality is called the Jamuna Bazar locality; it is situated just by the side of the railway bridge on the Jamuna river. People are living there for years together and every year due to floods their huts are washed away, and this year particularly. I, along with some of my colleagues, visited the side personally and I saw that their huts had been washed away and many families are actually living in the mud, in the open. Whatever relief has been given by the Government has not reached those people. I find that they are mostly backward and Scheduled Caste people. I want to draw the attention of the Government to these grievances of the down-trodden people to see that whatever relief is available it is given to them immediately.

Secondly, my request is that every year this position is there and so the Government should take care to see that they are shifted from that place to some other site. The Government has selected a site for them known as Seelampur, some place beyond the Jamuna river. I request the Government to see that those who are living in Jamuna Bazar are shifted to the new